



2. That the detailed facts and circumstances leading to the filing of the present Application have been set out in detail in the body of the Application and the same are not being repeated herein for the sake of brevity and to avoid prolixity. The Applicant craves leave of this Hon'ble Tribunal to refer to and rely upon the averments and submissions made in the body of the Original Application and the same may be read as part and parcel of the present Application also.
3. That the Impugned DSR has been prepared without jurisdiction by a private consultant and not by the Sub-Divisional Committee, Godda, without adherence to the Enforcement & Monitoring Guidelines for Sand Mining, 2020 [EMGSM, 2020] issued by the MOEF, and approved by the expert bodies of SEAC/SEIAA, UP in a hurried, casual, arbitrary and perfunctory manner, without application of mind, in complete dissonance of the Judgment passed by the Hon'ble Supreme Court in '*Bengaluru Development Authority v Sudhakar Hegde & Ors*', (2020) 15 SCC 63.
4. That under the Impugned Auction Notice dated 02.09.2025 the mineable quantities auctioned are more than the replenished rate as provided under the DSR/Replenishment Study of 2022, which is in complete derogation of the Orders passed by this Hon'ble Tribunal in *Anuj Singh* and *Balbir Sandhu*. The said variation/discrepancy in the auctioned and the replenished quantity is demonstrated in the Table mentioned in the Synopsis to the OA. That the Applicant has a strong *prima facie* case in its favour, and irreparable injury and loss to the Environment would be caused if illegal and excessive mining is allowed to continue and contaminate the ground water. The balance of convenience is in favour of the environment.

5. That the Application is made bonafide and in the interest of justice.

**PRAYER**

In view of the above facts and circumstances and reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

- a) Pass an Order staying the Impugned Auction Tender Notice dated 02.09.2025 issued by the Respondent and No. 4, District Mining Officer, Godda, Jharkhand;
- b) Pass an Order directing the Respondent State Authorities that no LOI/EC/Mining Leases shall be granted in furtherance of the Impugned Auction Notice dated 02.09.2025 till the pendency of the present OA; and
- c) Pass any other Orders as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the instant case;

**AND FOR THIS ACT OF KINDNESS THE APPLICANT AS IN  
DUTY BOUND SHALL EVER PRAY**

**FILED BY:**



**[VANSHDEEP DALMIA]**  
COUNSEL FOR THE APPLICANT  
206, Jor Bagh, New Delhi-110003

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Place: Kolkata

Filed on: 15.09.2025

Serial No ... 53 ... dated 15.9.25

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

I.A. NO. \_\_\_\_\_ OF 2025

IN  
ORIGINAL APPLICATION NO. \_\_\_\_\_ OF 2025

IN THE MATTER OF:

RIZWAN

...APPLICANT

VERSUS

STATE OF JHARKHAND & ORS

...RESPONDENTS

AFFIDAVIT

I, Md Rizwan aged about \_\_\_\_\_ years S/o Imran R/o Habibpur, Bhatuabadi Habibpur, Jagdishpur, Post and Police Station- Bhagalpur, District- Bhagalpur, Bihar - 813105, do hereby solemnly affirm and declare as under.

That I am the Applicant in the above Original Application and I am well conversant with the facts and circumstances of the case and competent to depose the present Affidavit.

2. That I have read and understood the contents of the accompanying application(s) which has been drafted on my instructions and I say that the facts stated therein are true to my knowledge.
3. That the averments of facts stated herein above are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

VERIFICATION:-

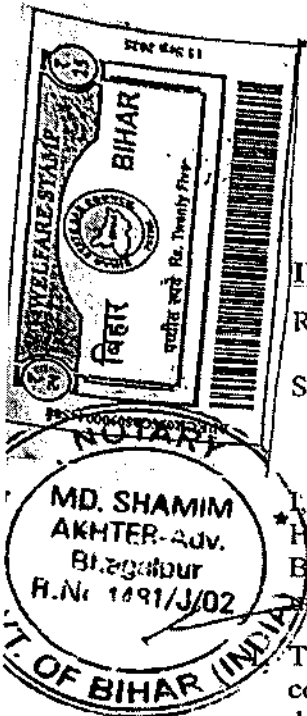
Verified at Bhagalpur on this 15<sup>th</sup> day September 2025, that the contents of the present affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

*[Signature]*  
Who is identified by...  
solemnly affirm and declare  
before me

Md. Shamim Akhter  
Notary, Bhagalpur

*Identified by  
Accession  
15.09.25  
EN-1526/2020*



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